

**NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD**

TP 138 of 2019 [TP 122 of 2016(CP 27 of 2016)]

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2019**

Name of the Company: Alliance Industries Ltd  
V/s  
People International & Services Pvt Ltd

Section of the Companies Act : Section 397-398 of Companies Act

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Himesh Naidu Vivek H. Shah	Advocate	Petitioner	
2.	ANKIT DUBEY	ADVOCATE	RESPONDENT	

**ORDER**

The Petitioner is represented through respective Counsel(s).

Learned lawyer appearing for the Respondent submitted that the issue with regard to Jurisdiction of the Madhya Pradesh has been challenged before the Hon'ble National Company Law Appellate Tribunal, though it is already resolved and an Indore Bench has been constituted, however, it is submitted that the Hon'ble National Company Law Appellate Tribunal has passed an order of Stay, which is required to be vacated and the matter is listed on 02.01.2020 hence they will take appropriate steps to vacate.

List the matter on 23.01.2020.

(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

(MANORAMA KUMARI)  
MEMBER (JUDICIAL)

Dated this the 20th day of December, 2019.